

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu

NOTIFICATION

Jammu, the 28th April, 2020

S.O 141 Whereas, on 22-10-2008 Police Post Hajin received an information to the effect that Mohammad Yaseen Malik Chairman JKLF alongwith with few associates including Molvi Showkat Ahmad Shah (Member Coordination Committee APHC) appeared at Hajin Chowk where large number of people assembled and started raising anti-national and Pro Pak slogans; and

2. Whereas, a Case FIR No. 260/2008 U/S 13 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Sumbal and investigation was set into motion; and

3. Whereas, during the course of investigation site plan of place of occurrence was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161 and 164-A Cr.PC; and

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4. Whereas, during the course of investigation the accused persons namely Mohammad Yaseen Malik (Chairman JKLF) and Molvi Showkat Ahmad Shah (Member Coordination Committee-

APHC) were arrested and detained under J&K Public Safety Act, 1978. Both the accused were released subsequently; and

5. Whereas, on 08-04-2011 the accused Molvi Showkat Ahmad Shah (Member Coordination Committee-APHC) S/O Mohamma Yousuf Shah R/O Lal Bazar, Srinagar was killed by some unknown terrorists; and

6. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the accused namely Mohammad Yaseen Malik (Chairman JKLF) S/O Gh. Qadir Malik R/O Maisuma for commission of offence punishable Under Section 13 of Unlawful Activities (Prevention) Act, 1967 ; and

7. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

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Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission

of offence punishable under section 13 Unlawful Activities (Prevention) Act, 1967 in the case FIR No. 260/2008 of Police Station Sumbal, Bandipora.

By order of the Government of Jammu & Kashmir.

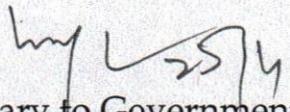
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/20/2020

Dated:-24 -04-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.